

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 844/TT/2025

Subject : Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 27(1)(c)(i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulations 2023 and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations), 2024 for determination of transmission tariff from COD to 31.3.2029 for the Transmission System of Kallam Transmission Limited in the Western Region.

Petitioner : Kallam Transmission Limited (KTL),

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, KTL
Shri Ashutosh Srivastava, Advocate, KTL
Ms. Urvi Bansal, Advocate, KTL
Ms. Manu Tiwari, Advocate, KTL
Ms. Ananya Dutta, Advocate, KTL
Ms. Aparajita Upadhyay, KTL
Shri Aditya Tiwari, KTL
Shri Yogeshwar, CTUIL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that the Petitioner has already furnished the requisite information for tariff determination in this Petition and requested that an interim tariff be allowed until the tariff is finally determined.

3. After the hearing, the Commission directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

a. *Copy of Form-5, including the detailed breakup of the original cost estimate.*



b. *Details of works, asset-wise and work-wise, included in the original scope of work, along with estimates of expenditure, liabilities recognised to be payable at a future date, and the works deferred for execution, against which the Petitioner has projected the Additional Capital Expenditure (ACE) for the 2024-29 tariff period.*

c. *Details of security personnel deployed for the security arrangement at the existing substation of Kallam Transmission Limited (TBCB).*

d. *Status of the downstream system under the scope of the Torrent Solar Project.*

e. *Copy of the Income Tax Return and the Assessment Order for the year 2024-25, in support of the tax rate claimed for grossing-up the ROE, enclosed in a sealed envelope.*

f. *Legible copy of the Tariff Form 12B.*

g. *Clarify the discrepancy in the capital cost claimed as on COD. In paragraph 50 of the Petition, the capital cost as on COD is stated at Rs. 2001.34 lakh, whereas in paragraphs 61 and 71 of the Petition, the capital cost as on COD is stated at Rs. 1826.45 lakh. Further, as per the Auditor's Certificate, the capital cost as on COD is Rs. 1807.91 lakh.*

4. The Respondents are also permitted to file their respective replies, if any, within a week of the Petitioner's filing the aforesaid information.

5. The Petition will be listed for hearing on **18.6.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

